

**GOVERNMENT OF INDIA  
MINISTRY OF CORPORATE AFFAIRS**

**RAJYA SABHA  
UNSTARRED QUESTION NO. 186  
ANSWERED ON TUESDAY, THE 26<sup>th</sup> APRIL, 2015**

**EASE OF DOING BUSINESS**

**QUESTION**

186. SHRI A. U. SINGH DEO:

Will the Minister of CORPORATE AFFAIRS be pleased to state:

- (a) whether Government has undertaken measures to provide greater Ease of Doing Business to corporate, if so, details thereof, if not, reasons therefor;
- (b) whether the Government plans on automation of certain services for faster handling of procedures, if so, details thereof, if not, reasons therefor; and
- (c) the aims and objectives of the Central Registration System, timeline for implementation and features of the same?

**ANSWER**

THE MINISTER OF CORPORATE AFFAIRS

(SHRI ARUN JAITLEY)

(a) & (b):- The Ministry of Corporate Affairs has taken a number of measures to improve doing business environment in the Country. To facilitate ease of doing business, the Ministry of Corporate Affairs has introduced an integrated INC-29 form for incorporation of companies, omitted requirement for minimum paid up capital, made mandatory common seal for companies optional and done away with filing for commencement of business. Other departments have also taken steps with emphasis on simplification of existing rules and procedures and use of information technology for ease of doing business and to make governance more effective and efficient.

(c):- The Ministry of Corporate Affairs has established a Central Registration Centre (CRC) under Section 396 of the Companies Act, 2013 (Act) having jurisdiction all over India for speedier processing of incorporation related e-forms in 1 to 2 days. CRC Phase-1 for approval of Name availability e-form had started operations on 26.01.2016. CRC Phase-II for processing incorporation forms for companies is undergoing stabilization and optimization.

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